

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Forty Sixth Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1982

**THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

(Seventh Lok Sabha)

FORTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-sixth Report.

2. The Committee met on 26 July, 1982 for—

I. Reconsideration of the classification of the following Bills:—

- (1) The Constitution (Amendment) Bill, 1982 (*Substitution of article 335*) by Shri R. R. Bhole.
- (2) The Constitution (Amendment) Bill, 1982 (*Substitution of article 17*) by Shri R. R. Bhole.
- (3) The Protection of Civil Rights (Amendment) Bill, 1982 (*Amendment of section 10, etc.*) by Shri R. R. Bhole.

II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 3, 4 and 5 set down in the List of Business for Friday, 30 July 1982.

Reconsideration of the classification of Bills

3. The Committee considered the request of Shri R. R. Bhole to reconsider their earlier recommendation giving category 'B' (*vide* Forty-third Report) to his Bills, namely, (i) the Constitution (Amendment) Bill, 1982 (*Substitution of article 335*), (ii) the Constitution (Amendment) Bill, 1982 (*Substitution of article 17*) and (iii) the Protection of Civil Rights (Amendment) Bill, 1982 (*Amendment of section 10, etc.*) and place them in category 'A'.

4. On reconsideration, the Committee recommend that the Constitution (Amendment) Bill, 1982 (*Substitution of article 17*) by Shri R. R. Bhole may be placed in category 'A'.

The Committee did not see any justification for altering the original categorisation of the remaining two Bills.

Allocation of time to Resolutions

5. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri Motilal Hasda regarding measures to remove backwardness of areas inhabited by tribal people. 2 hours

[P.T.O.]

- (2) Resolution by Shri A. C. Das regarding upliftment of SC and ST people. 2 hours
- (3) Resolution by Shri M. Ismail regarding regular employment for Indian seamen. 2 hours

Recommendations

6. The Committee recommend that—

- (i) the reclassification of the Bill, as shown in paragraph 4 above, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;

26 July 1982
 4 Sravana 1904 (Saka)

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.